Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

IA No.110 of 2013 in
Appeal no. 67 of 2013

Dated:16th January, 2014

Present : **Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**
Hon'ble Mr. Nayan Mani Borah, Technical Member (P&NG)

Reliance Industries Ltd. **…. Appellant (s)**

Versus

Petroleum & Natural Gas Regulatory Board & Anr. **… Respondent (s)**

Counsel for the Appellant(s) : Dr.A.M.Singhvi, Sr.Adv,
Mr. Gaurav Mitra
Mr. K.R. Sasiprabhu
Mr. Samaran Sharma
Ms. Samreen
Ms. Rajat Nair
Mr.Amit Bhandari

Counsel for the Respondent(s) : Mr.Harsha Peechara
Mr. Sourav Aggarwal
Ms. Sonali Malhotra for PNGRB

ORDER

The Learned Senior Counsel appearing for the Appellant seeks permission to withdraw this Appeal as it become infructuous.

We have heard Learned Counsel for the other side. As pointed out by the Appellant, we have rendered judgment (dated 06.01.2014) in Appeal No.222 of 2012 deciding the issue in question and gave appropriate directions to the Board. In the light of this judgment, the prayer made by the Appellant in the present Appeal becomes infructuous.

Accordingly, we permit the Appellant to withdraw this Appeal. Thus, this Appeal is dismissed as withdrawn. In view of the above, Board (PNGRB) is directed to pass the Consequential Order (Levelized Tariff Order) in terms of the judgment rendered in Appeal no.222 of 2012 after hearing all the parties concerned in accordance with Law.

(Nayan Mani Borah)
Technical Member (P&NG)

(Justice M. Karpaga Vinayagam)
Chairperson

pr/rt